

### Cauvery Water Dispute

1421. SHRIMATI SUSEELA GOPALAN :

SHRI SURENDRA PAL PATHAK :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Committee headed by Prof. Y.K. Alagh to look into the Cauvery Water disputes has submitted the Report;

(b) if so, the details thereof;

(c) the reaction of the concerned State Government thereto;

(d) the steps taken by the Union Government thereon;

(e) whether the Union Government propose to frame comprehensive rules with regard to sharing of inter-state river water;

(f) if so, the details thereof; and

(g) if not, the reasons therefor in view of the increasing disputes over the sharing of inter-State river water?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :  
(a) Yes, Sir.

(b) The main recommendations of the Expert Group which need urgent attention are :

(i) Keeping in view, the shortage of water in both States, Karnataka must ensure availability of 11.4 TMC of water as due to Tamil Nadu from January to May.

(ii) However, to mitigate the problem of shortage in Tamil Nadu particularly in the months of January, February and March when the demand will be at peak, the availability during these months may be augmented so as to enhance availability at Mettur Dam of an additional 2.5 TMC which may be adjusted from the releases due in April and May. The timing of such releases is very critical.

(c) The Chief Minister, Government of Karnataka requested the Prime Minister to send the report of the Expert Group for proper understanding of the recommendations and to enable him to offer comments on the main recommendations.

(d) The Report of the Expert Group has been sent to the Chief Minister, Karnataka.

(e) No, Sir.

(f) Does not arise.

(g) Government have already enacted inter-State Water Disputes Act, 1956 to provide for the adjudication

of dispute relating to waters of inter-State Rivers and River Valleys. Besides, a Standing Committee on Inter-State issues in Water Resources with members drawn from the National Water Resources Council has been constituted in April, 1990 under the Chairmanship of Union Minister of Water Resources. However, National Water Board of the National Water Resources Council (NWRC) has prepared draft policy guidelines for allocation of waters of inter-State rivers amongst State. The draft guidelines were considered in the 3rd meeting of the NWRC held on 06.02.1996 at New Delhi.

### Health Ministers Conference

1422. SHRIMATI KRISHNENDRA KAUR (DEEPA) :  
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Conference of State Health Ministers was recently held in New Delhi;

(b) if so, the subjects on which discussions were held; and

(c) the outcome thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) to (b) A Conference of the State Health Ministers was held on 16th Feb., 1996 in New Delhi to discuss the following subjects :

(i) Review the progress in implementation of National Malaria Eradication Programme by the States.

(ii) Recommendations of the Task Force relating to the Prevention of Food Adulteration (PFA) Act, 1954 and Rules thereunder.

(iii) Revamping to Blood Banking System in the light of Supreme Court judgement delivered in January, 1996.

(iv) Proposal for strengthening of Drug Inspectorates.

(v) Reporting System of incidence of Cholera.

(c) The following were the major outcome of the conference :

### MALARIA :

The States Govts. were asked to (i) set up High Powered Board under the Chairmanship of Chief Secretary of the State for Inter-Sectoral Coordination:

(ii) Consider adoption of model by-laws to provide penal action for creation of mosquito-genic conditions;

(iii) Fill up the vacant posts for proper implementation of the programme; and